



**GOVERNMENT OF NCT OF DELHI
DELHI DISASTER MANAGEMENT AUTHORITY**

No. F.60/DDMA/COVID-19/2021/460

Dated: 08.08.2021

ORDER

Whereas, the Delhi Disaster Management Authority (DDMA) is satisfied that the NCT of Delhi is threatened with the spread of COVID-19 epidemic, which has already been declared as a pandemic by the World Health Organization and has considered it necessary to take effective measures to prevent its spread and issued various orders/instructions from time to time to all authorities concerned to take all required measures to appropriately deal with the situation in NCT of Delhi;

2. And whereas, reasonable restrictions on movement / activities have been an effective measure for breaking the chain of transmission of virus, initiation of such measures in a well defined graded manner may be critical intervention to mitigate the impact of COVID-19 virus and therefore, It is desirable to develop guidelines with regard to timely announcement of such restrictions along with the extent of such measures during COVID-19 pandemic in NCT of Delhi;

3. And whereas, it is felt that well identified parameters are defined, which are easily disseminated to the public at large and with reference to the timelines and quantum of restrictions;

4. And whereas, a Graded Response Action Plan (GRAP) for effective COVID-19 management has been devised by State Level Expert Committee under the chairmanship of Additional Chief Secretary (Power) which was approved in the meeting of Delhi Disaster Management Authority chaired by Hon'ble LG on 09.07.2021. This Graded Response Action Plan (GRAP) consists of 3 parameters i.e. Positivity rate, Cumulative new positive cases and Average Oxygenated Bed occupancy for lockdown / unlock in NCT of Delhi and after detailed analysis of above parameters, 4 levels of alert and their criteria (whichever is earlier) are recommended and approve as below:

Level of Alert	Positivity Rate (for 2 consecutive days)		Cumulative New Positive Cases (for a duration of 7 days)		Average Oxygenated Bed Occupancy (for a duration of 7 days)
Level 1 (Yellow)	More than 0.5%	Or	1500 cases	Or	500 beds
Level 2 (Amber)	More than 1%	Or	3500 cases	Or	700 beds
Level 3 (Orange)	More than 2%	Or	9000 cases	Or	1000 beds
Level 4 (Red)	More than 5%	Or	16000 cases	Or	3000 beds

On the basis of aforesaid parameters and level of alert, this Graded Response Action Plan (GRAP) prescribes a graded and calibrated level of restrictions on social activities, economic activities, transportation/movement, domestic travel in NCT of Delhi during COVID-19 pandemic.


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5. Now, therefore, in exercise of powers conferred under section 22 of the Disaster Management Act, 2005, the undersigned, in his capacity as Chairperson, State Executive Committee, DDMA, GNCTD, hereby directs that in the territory of NCT of Delhi (outside Containment Zones), the permitted/prohibited/restricted activities shall be as per level of alerts specified in the Graded Response Action Plan (GRAP) enclosed as **Annexure-'A'** with this order, with immediate effect and till further orders. As soon as any parameter (out of three parameters) reaches the specified level of alert, "the order of alert" shall be issued and permitted / prohibited / restricted activities prescribed at such level shall become operational automatically in the territory of NCT of Delhi and all authorities concerned shall take necessary actions for ensuring compliance of the same in their respective areas.

6. Further, appropriate orders would be issued separately as and when situation warrants for imposing restrictions in respect of domestic/inter-state travel.

7. Addl. Chief Secretary (Health), GNCTD shall be responsible to broadcast/ telecast daily morning and evening press bulletin regarding the level of alert.

8. Secretary (I&P), all District Magistrates, District DCPs as well as all authorities concerned shall ensure that the alerts should be immediately disseminated extensively.

9. All District Magistrates, their counterpart District DCPs and Zonal Deputy Commissioners / concerned authorities of all Municipal Corporations, New Delhi Municipal Council and Delhi Cantonment Board would be responsible for dissemination of guidelines in their respective areas and ensure appreciation in the public at large about the reasons behind restrictions on economic activities so that their voluntary compliance may be expected and also that citizens are aware that restrictions are needed due to existing scale of pandemic so that their self-restrained behaviour in compliance for COVID Appropriate Behaviour may also be expected and also that citizens may realize that with collective restrained and disciplined behaviour they help to bring down the spread and thus allow more social and economic transactions to be freed from constraints.


10. All District Magistrates shall interact and have dialogue with RWAs, Market Associations, Mall Associations, Bar Associations and other such bodies in their concerned district to circulate information in this regard.

11. All District Magistrates, District DCPs, Zonal Deputy Commissioners / concerned authorities of Municipal Corporations/ New Delhi Municipal Council / Delhi Cantonment Board and Secretary (I&P), GNCTD shall ensure that as soon as the order of alert is issued, then it should be made well known through all modes of media and communication and all restrictions/prohibitions should be in place with immediate effect as per level of alert. All authorities concerned shall also ensure strict compliance and enforcement of COVID Appropriate Behaviour and SOPs / guidelines / instructions of Gov / GNCTD etc. in their respective areas across NCT of Delhi.

12. Pr. Secretary (Education) and Secretary (Higher Education) / TTE, GNCTD shall ensure that the guidelines regarding level of alerts are disseminated among students.

13. In case any person is found violating the aforesaid instructions, the defaulting person(s) shall be proceeded against as per the provisions of section 51 to 60 of the Disaster Management Act, 2005, Section 188 of IPC and other applicable laws.

14 DDMA may make necessary amendments / modifications in respect of aforesaid plan or any other activities as per the situation assessed from time to time to meet exigencies in the interest of management of COVID-19 situation.


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15. The aforesaid Graded Response Action Plan and the orders of alert shall be subject to the guidelines/directions issued by the National Disaster Management Authority and Ministry of Home Affairs, Government of India from time to time, in connection with management of COVID-19.

(Vijay Dev)
9/12/21

Chief Secretary, Delhi

Copy for compliance to:

1. All Additional Chief Secretaries/Principal Secretaries/Secretaries/HODs of Govt. of NCT of Delhi
2. Vice Chairman, Delhi Development Authority
3. Chairman, New Delhi Municipal Council
4. Addl. Chief Secretary (Health), GNCTD
5. Commissioner of Police, Delhi
6. Pr. Secretary (Revenue)-cum-Divisional Commissioner, GNCTD
7. Commissioner (South DMC/East DMC/North DMC)
8. Secretary (I&P) for wide publicity in NCT of Delhi
9. Vice- Chairman, Delhi Agriculture Marketing Board, GNCTD
10. CEO, Delhi Cantonment Board
11. All District Magistrates of Delhi
12. All District DCPs of Delhi
13. Director, DGHS, GNCTD

Copy for kind information to:-

1. Secretary to Hon'ble Lt. Governor, Delhi
2. Secretary to Hon'ble Chief Minister, GNCTD
3. Secretary to Hon'ble Dy. Chief Minister, GNCTD
4. Secretary to Hon'ble Minister of Health, GNCTD
5. Secretary to Hon'ble Minister of Revenue, GNCTD
6. Secretary to Hon'ble Minister of Labour, GNCTD
7. Secretary to Hon'ble Minister of Social Welfare, GNCTD
8. Secretary to Hon'ble Minister of Food & Supply, GNCTD
9. Staff Officer to Cabinet Secretary, Gol
10. Special Secretary (UT), MHA, Gol
11. Addl. Chief Secretary (UD), GNCTD
12. Addl. Chief Secretary (Home)/ State Nodal Officer, GNCTD
13. All members of State Executive Committee, DDMA, GNCTD
14. System Analyst, O/o Divisional Commissioner, Delhi for uploading of the order on website -
ddma.delhigovt.nic.in
15. Guard file

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A-D-C-E-D

[A] INDICATORS FOR LEVELS OF ALERT

LEVELS OF ALERT

- Level 1 - Yellow Alert
- Level 2 - Amber Alert
- Level 3 - Orange Alert
- Level 4 - Red Alert

CRITERIA (whichever is earlier)

Level of Alert	Positivity Rate <i>(for 2 consecutive days)</i>		Cumulative New Positive Cases <i>(for a duration of 7 days)</i>		Average Oxygenated Bed Occupancy <i>(for a duration of 7 days)</i>
Level 1 (Yellow)	More than 0.5%	Or	1500 cases	Or	500 beds
Level 2 (Amber)	More than 1%	Or	3500 cases	Or	700 beds
Level 3 (Orange)	More than 2%	Or	9000 cases	Or	1000 beds
Level 4 (Red)	More than 5%	Or	16000 cases	Or	3000 beds

Note: The positivity rate for 2 days at any level should not be on account of a data aberration or a data skew arising out of default regarding backlog entries by a particular lab/ labs/ hospitals etc.

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[B] LEVELS OF RESTRICTIONS ON SOCIAL & ECONOMIC ACTIVITIES IN NCT OF DELHI DURING COVID-19 PANDEMIC

Criteria Whichever is earlier		Level 1 (Yellow)	Level 2 (Amber)	Level 3 (Orange)	Level 4 (Red)
Positivity Rate or Cumulative New Positive Cases <i>(for a duration of 7 days)</i> or Average Oxygenated Bed Occupancy <i>(for a duration of 7 days)</i>		More than 0.5% for 2 consecutive days or 1500 cases or 500 beds	More than 1% for 2 consecutive days or 3500 cases or 700 beds	More than 2% for 2 consecutive days or 9000 cases or 1000 beds	More than 5% for 2 consecutive days or 16000 cases or 3000 beds
S N	Activities	Level of Restrictions			
		Level 1 (Yellow)	Level 2 (Amber)	Level 3 (Orange)	Level 4 (Red)
1.	Construction activities	All construction activities are allowed	All construction activities are allowed	Only those construction activities are allowed where labourer residing onsite	Only those construction activities are allowed where labourer residing onsite
2.	Industrial Establishments/ production and manufacturing unit	Open	Open	Only following industrial activities will be allowed: (a) Manufacturing units of essential commodities (b) Manufacturing unit of non-essential commodities having onsite workers (c) Production units which require continuous process (d) Manufacturing of items that are significant to national security and defence	Only following industrial activities will be allowed: (a) Manufacturing units of essential commodities (b) Manufacturing unit of non-essential commodities having onsite workers (c) Production units which require continuous process (d) Manufacturing of items that are significant to national security and defence
S N.	Activities	Level of Restrictions			

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		Level 1 (Yellow)	Level 2 (Amber)	Level 3 (Orange)	Level 4 (Red)
3.	Shops/establishments dealing with essential goods & services	Allowed	Allowed	Allowed	Allowed
4.	Shops/establishments dealing with non-essential goods & services	Open (A) In markets and market complexes shops are allowed between 10 AM to 8 PM on odd-even basis viz shops would open on alternate days depending on their shop number. (B) All standalone (single) shops and neighbourhood (colony) shops and shops in residential complex are allowed between 10 AM to 8 PM without restriction of odd-even	Open (A) In markets and market complexes shops are allowed between 10 AM to 6 PM on odd-even basis viz shops would open on alternate days depending on their shop number. (B) All standalone (single) shops and neighbourhood (colony) shops and shops in residential complex are allowed between 10 AM to 6 PM without restriction of odd-even	Closed However all standalone (single) shops/ neighbourhood (colony) shops and shops in residential complex are allowed between 10 AM to 6 PM	Closed
5.	Malls	Open on odd- even basis viz shops would open on alternate days depending on their shop number between 10 AM to 8 PM.	Open on odd- even basis viz shops would open on alternate days depending on their shop number between 10 AM to 6 PM. Food courts/ restaurants/ eateries/ food stalls/ cafe shall remain closed	Closed	Closed
S N.	Activities	Level of Restrictions			


	Level 1 (Yellow)	Level 2 (Amber)	Level 3 (Orange)	Level 4 (Red)
6. Weekly markets	Only one authorised weekly market (up to the limit of 50% of the allowed vendors at normal time) per day per zone in all three Municipal Corporations / NDMC / Delhi Cantonment Board shall be allowed	Only one authorised weekly market (up to the limit of 50% of the allowed vendors at normal time) per day per zone in all three Municipal Corporations / NDMC / Delhi Cantonment Board shall be allowed	Closed	Closed
7. Delivery of items through E-commerce	Allowed	Allowed	Delivery of only essentials items is allowed	Delivery of only essentials items is allowed
8. Restaurants & Bars	Restaurants are allowed with 50% of seating capacity from 8 AM to 10 PM. Bars are allowed with 50% of seating capacity from 12 noon to 10 PM	Closed, however restaurants are allowed only for home delivery/take away of food items. Bars shall remain closed	Closed, however restaurants are allowed only for home delivery /take away of food items. Bars shall remain closed	Closed, however restaurants are allowed only for home delivery /take away of food items. Bars shall remain closed
9. Hotels & Lodges	Open with the condition that no banquets/ conferences are allowed. Room occupancy as well as room services to in-house guests is allowed	Open with the condition that no banquets/ conferences are allowed. Room occupancy as well as room services to in-house guests is allowed	Open with the condition that no banquets/ conferences are allowed. Room occupancy as well as room services to in-house guests is allowed	Open with the condition that no banquets/ conferences are allowed. Room occupancy as well as room services to in-house guests is allowed
10. Cinema Halls / Theatres / Multiplexes	Closed	Closed	Closed	Closed
11. Banquet Halls/ Auditoriums/ Assembly Halls or Similar places	Closed	Closed	Closed	Closed
12. Barber shop/ Saloon/ Beauty Parlour	Allowed	Closed	Closed	Closed
13. Spas & Wellness Clinic	Closed	Closed	Closed	Closed
14. Gymnasium & Yoga Institute	Closed	Closed	Closed	Closed
S N.	Activities	Level of Restrictions		

	Level 1 (Yellow)	Level 2 (Amber)	Level 3 (Orange)	Level 4 (Red)
15. Yoga activity	Only outside Yoga activity is allowed	Closed	Closed	Closed
16. Entertainment Parks/ Amusement Parks/ Water Parks and similar places	Closed	Closed	Closed	Closed
17. Central Government Offices	As decided by GOI	As decided by GOI	As decided by GOI	As decided by GOI
18. Departments/ PSUs/ Autonomous bodies/ local bodies of Delhi Government	All Government offices with attendance of staff (GR-I DASS/ S.O & above and equivalent) with 100% attendance and remaining staff with 50% attendance as per requirement to be assessed by HOD concerned are allowed (remaining 50% staff will work from home). However all Government offices which are providing essential & emergency services are allowed with 100% staff attendance	All Government offices with attendance of staff (GR-I DASS/ S.O & above and equivalent) with 100% attendance and remaining staff with 50% attendance as per requirement to be assessed by HOD concerned are allowed (remaining 50% staff will work from home). However all Government offices which are providing essential & emergency services are allowed with 100% staff attendance	All Government offices with attendance of staff (GR-I DASS/ S.O & above and equivalent) with 100% attendance and remaining staff with 33% attendance as per requirement to be assessed by HOD concerned are allowed (remaining 67% staff will work from home). However all Government offices which are providing essential & emergency services are allowed with 100% staff attendance	Closed (However all Government offices which are providing essential & emergency services are allowed with 100% staff attendance)
19. Private Offices	Allowed to function upto 50% of staff attendance between 9 AM to 5 PM (Offices falling under exempted category are allowed with 100% attendance)	Allowed to function upto 50% of staff attendance between 9 AM to 5 PM (Offices falling under exempted category are allowed with 100% attendance)	Only those offices falling under exempted category are allowed	Only those offices falling under exempted category are allowed
S N.	Activities	Level of Restrictions		

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		Level 1 (Yellow)	Level 2 (Amber)	Level 3 (Orange)	Level 4 (Red)
20.	Sports complexes/ Stadia	Closed (except being used for training of sports persons for participation in National/ International sports events as well as for organising National/ International sports events). No spectators or visitors are allowed	Closed (except being used for training of sports persons for participation in National/ International sports events as well as for organising National/ International sports events). No spectators or visitors are allowed	Closed (except being used for training of sports persons for participation in National/ International sports events as well as for organising National/ International sports events). No spectators or visitors are allowed	Closed (except being used for training of sports persons for participation in National/ International sports events as well as for organising National/ International sports events). No spectators or visitors are allowed
21.	Swimming Pools	Closed (except being used for training of sports persons for participation in National/ International sports events as well as for organising National/ International sports events). No spectators or visitors are allowed	Closed (except being used for training of sports persons for participation in National/ International sports events as well as for organising National/ International sports events). No spectators or visitors are allowed	Closed (except being used for training of sports persons for participation in National/ International sports events as well as for organising National/ International sports events). No spectators or visitors are allowed	Closed (except being used for training of sports persons for participation in National/ International sports events as well as for organising National/ International sports events). No spectators or visitors are allowed
22.	Public parks/ gardens/golf course	Allowed only for walking & running/playing and not for picnic	Closed	Closed	Closed
23.	Marriage related gatherings	Allowed upto 20 persons with the restriction that marriage to be organised in court or at home only	Allowed upto 20 persons with the restriction that marriage to be organised in court or at home only	Allowed upto 15 persons with the restriction that marriage to be organised in court or at home only	Allowed upto 15 persons with the restriction that marriage to be organised in court or at home only
5 N.	Activities	Level of Restrictions			

		Level 1 (Yellow)	Level 2 (Amber)	Level 3 (Orange)	Level 4 (Red)
24.	Funeral related gatherings	Allowed upto 20 person	Allowed upto 20 person	Allowed upto 15 person	Allowed upto 15 person
25.	Other gatherings and Congregations (Social / Cultural / Academic/ Entertainment/ Religious/ Political/ Festival related, etc.)	Closed	Closed	Closed	Closed
26.	Religious places	Open but no visitors allowed	Open but no visitors allowed	Open but no visitors allowed	Open but no visitors allowed
27.	Business to Business (B2B) exhibitions	Closed	Closed	Closed	Closed
28.	Schools, Colleges, Educational / training/ coaching institutions / Library	Closed	Closed	Closed	Closed
29.	Delhi Metro	Open with 50% of the seating capacity. No standing allowed	Open with 33% of the seating capacity. No standing allowed	Closed	Closed
30.	Intra-state movement of buses	Allowed upto 50% of the seating capacity of a bus for transportation of only exempted/ allowed category including medical emergencies. No standing passengers are allowed.	Allowed upto 50% of the seating capacity of a bus for transportation of only exempted/ allowed category including medical emergencies. No standing passengers are allowed.	Allowed upto 50% of the seating capacity of a bus for transportation of only exempted/ allowed category including medical emergencies. No standing passengers are allowed.	Allowed upto 50% of the seating capacity of a bus for transportation of only exempted/ allowed category including medical emergencies. No standing passengers are allowed.
5 N.	Activities	Level of Restrictions			

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	Level 1 (Yellow)	Level 2 (Amber)	Level 3 (Orange)	Level 4 (Red)
31. Transportation of passengers other than by buses i.e. autos/ e-rickshaws /cycle rickshaw/Taxis/ Cabs/ Gramin Sewa /Phat phat Sewa/ Maxi Cab / RTV	Autos/ e-rickshaws/ cycle rickshaw (upto 2 passengers) / Taxis/ Cabs/ Gramin Sewa / Phat phat Sewa(upto 2 passengers)/ Maxi Cab (upto 5 passengers)/ RTV (upto 11 passengers) are allowed	Autos/ e-rickshaws/ cycle rickshaw (upto 2 passengers) / Taxis/ Cabs/ Gramin Sewa / Phat phat Sewa(upto 2 passengers)/ Maxi Cab (upto 5 passengers)/ RTV (upto 11 passengers) are allowed	Autos/ e-rickshaws/ cycle rickshaw (upto 2 passengers) / Taxis/ Cabs/ Gramin Sewa / Phat phat Sewa(upto 2 passengers)/ Maxi Cab (upto 5 passengers)/ RTV (upto 11 passengers) are allowed	Autos/ e-rickshaws/ cycle rickshaw (upto 2 passengers) / Taxis/ Cabs/ Gramin Sewa / Phat phat Sewa(upto 2 passengers)/ Maxi Cab (upto 5 passengers)/ RTV (upto 11 passengers) are allowed
32. Night curfew (On movement of persons)	From 10 PM to 5 AM	From 10 PM to 5 AM	From 10 PM to 5 AM	Total curfew
33. Weekend curfew (On movement of persons)	No	From 10 PM of Friday till 5 AM of Monday	From 10 PM of Friday till 5 AM of Monday	

List of Essential goods and services and exempted category is annexed.

[C] All other activities will be permitted, except those which are specifically prohibited / restricted. However, in Containment Zones, only essential activities shall be allowed.

[D] There shall be no restriction on inter-state and intra-state movement of persons (except as stipulated above or as per orders issued separately) and goods including those for Cross-land border trade under Treaties with neighbouring countries. No separate permission / approval / e-pass will be required for such movements.

[E] In the containment zones, all measures shall be taken strictly as prescribed by MoHFW, GoI as well as H&FW Department, GNCTD, in letter & spirit by all authorities concerned.

[F] The permitted / restricted activities shall be allowed subject to strict compliance of SoPs issued by GoI and GNCTD from time to time.

[G] Compliance and enforcement of COVID Appropriate Behaviour and SOPs/protocols/guidelines/instructions of GoI /GNCTD:-

- i. All District Magistrates, District DCPs, Deputy Commissioners of Municipal Corporations / Officers of NDMC and Delhi Cantonment Board,

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Vice Chairman, DAMB & Secretaries of APMCs and all other authorities concerned shall be responsible for ensuring COVID Appropriate Behaviour viz. wearing of masks, maintaining social distancing, regular hand washing and use of sanitizer, maintaining health hygiene, no spitting etc. at public places including all Shops, Malls, Markets, Market complexes, Weekly Markets, Restaurants & Bars, Mandis, ISBTs, Railway platforms / Stations, Public Parks & gardens, Slum areas as well as at all areas identified as hotspots for transmission of COVID-19 virus. It should be ensured that the people who visit these places strictly follow COVID Appropriate Behaviour and are wearing masks, maintaining social distancing etc. without fail. If the aforesaid norms of COVID Appropriate Behaviour are not maintained at any establishment/ business premises/mall/market/weekly market or any other places, then such premises/mall/market/ weekly market etc. shall be liable to be closed for containing the spread of COVID-19 virus and the defaulter / owner of the establishment etc. shall also be liable for criminal prosecution under the relevant laws.

- ii. In Weekly Markets strict compliance of prescribed SOP and all instructions / guidelines issued by GoI / GNCTD from time to time to contain the spread of COVID-19 shall be ensured. Weekly Market shall be selected by the Zonal Dy. Commissioner of Municipal Body as per prescribed guidelines for selection of weekly market issued on dated 10.09.2020 and the information shall be shared with the respective District Magistrate and Deputy Commissioner of Police for effective implementation. No weekly market shall be allowed to function on roadsides. The weekly markets can be allowed to function at suitable nearby grounds / school grounds, where the SOP/guidelines of DDMA can be strictly implemented. No unauthorized weekly market shall be allowed to function. If in case it is found that COVID Appropriate Behaviour or prescribed SOPs / Guidelines are not being followed in Weekly Markets and / or the positivity rate, number of covid-19 positive persons, growth rate etc. start increasing in NCT of Delhi then all Weekly Markets shall be closed forthwith by District Magistrates / Zonal Deputy Commissioners of Municipal Body without any loss of time so as to completely avoid and prevent any upsurge and likelihood of next wave in NCT of Delhi. RT-PCR / RAT test of vendors / customers of weekly markets shall be conducted on random basis by the District Magistrate concerned regularly. In case of positive test report, action should be taken as per the protocol prescribed by the Health Department, GNCTD with regard to quarantine, contact tracing, treatment etc.

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- iii. The Market Trade Associations (MTAs), Restaurants & Bar Association and Resident Welfare Associations (RWAs) shall also be responsible for ensuring compliance of COVID Appropriate Behaviour by all shops, malls, markets, market complexes, offices, weekly markets, restaurants & bars, public parks & gardens and residents within their respective areas. All District Magistrates, District DCPs and other authorities concerned shall take strict action against the defaulting persons/owners of the establishments, as per the applicable laws and rules, including closure of such establishments / business premises / weekly markets/ public parks & gardens.
- iv. Commissioner, Delhi Police, Pr. Secretary (Revenue), Pr. Secretary (H&FW), GNCTD, all District Magistrates of Delhi & their counterpart District Deputy Commissioners of Police and all other authorities concerned shall be responsible for ensuring strict compliance of aforesaid instructions and to take all requisite actions for effective implementation of the extant directions of MHA, Govt. of India issued from time to time regarding Containment, Testing and Surveillance, Clinical Management, Vaccination, Community Engagement, COVID Appropriate Behaviour etc. The authorities concerned shall adequately inform and sensitize the field functionaries about these instructions for strict compliance, in letter and spirit.

[H] In case any person is found violating the instructions, the defaulting person(s) shall be proceeded against as per the provisions of section 51 to 60 of the Disaster Management Act, 2005, Section 188 of IPC and other applicable laws.


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1. "ESSENTIAL GOODS AND SERVICES" includes the following:

- a) Hospitals, Diagnostic centres, Clinics, Vaccinations, Medical Insurance Offices, Pharmacies, Pharmaceutical companies, other medical and health services including supporting manufacturing and distribution units along with their dealers, transport and supply chain. Manufacturing and distribution of vaccines, sanitizers, masks, medical equipments & their ancillaries, raw material units and support services.
- b) Food, groceries, fruits & vegetables, dairy & milk booths, meat & fish, animal fodder, pharmaceuticals, opticians, medicines and medical equipments, educational books for students and electric fans.
- c) Veterinary services / Animal Care Shelters and pet food shops.
- d) News papers distribution.
- e) Accredited Media.
- f) Banks, Insurance offices and ATMs, SEBI/ Stock related offices.
- g) Reserve Bank of India and services designated by RBI as essential.
- h) Telecommunications, Internet services, Broadcasting and Cable services, IT and IT enabled services.
- i) Petrol pumps, LPG, CNG, petroleum and gas retail and storage outlets.
- j) Water supply, Power generation, transmission and distribution units and services.
- k) Cold storage and warehousing services.
- l) Transport of goods.
- m) All cargo services.
- n) Aviation and related services (airlines, airports, maintenance, cargo ground services, catering, fueling, security etc.)
- o) Government and Private Security services.
- p) Services provide by self-employed persons such as electricians, plumbers, repairing of water purifiers etc.
- q) Agriculture related activities and all allied activities required to ensure seamless continuity of the agricultural sector including availability of farming inputs, seeds, fertilizers, equipments and repairs thereof.
- r) Data Centers / Cloud Services / IT services supporting critical infrastructure and services.
- s) Postal services.
- t) Custom House Agents / Licensed Multi Modal Transport Operators associated with movement of vaccines / lifesaving drugs / pharmaceutical products.
- u) Any services designated as essential services by Delhi Disaster Management Authority.

"EXEMPTED CATEGORY" include the following:

- a) Private Banks.
- b) Offices of companies providing essential services
- c) Insurance / Mediciclaim Companies
- d) Pharmaceutical company offices needed for management of production / distribution.
- e) RBI regulated entities and intermediaries including standalone primary dealers, CCIL, NPCI, payment system operators and financial market participants operating in RBI regulated markets.
- f) All Non-Banking Financial Corporations
- g) All Micro Finance Institutions.
- h) Offices of advocates if operations of Courts, Tribunals or Commissions of Enquiries are on.
- i) Courier services.

3. **THE GOVERNMENT OFFICES INVOLVED IN ESSENTIAL AND EMERGENCY SERVICES** include the following:

Health and Family Welfare and all related medical establishments, Police, Prisons, Home Guards, Civil Defence, Fire and emergency Services, District Administration, Pay & Account Office, Services, GAD, Power, Water and Sanitation, Public Transport (Air / Railways / Delhi Metro / Buses) including all incidental services / activities that are essential for smooth functioning of all modes of public transport (such as handling of cargo, ticketing air freight station, CFS, ICD etc.), Disaster Management and related services, NIC, NCC and Municipal Services, DCPCR, CCIs, ChildLine Helpline, CWCs, Department of Women & Child Development and all other essential services.

All Judicial officers / officials /staff members of all courts of Delhi (Hon'ble Supreme Court of India / Hon'ble High Court of Delhi / District Courts / Tribunals).

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